

[1961 : Guj. VI]



**GOVERNMENT OF GUJARAT
LEGISLATIVE AND PARLIAMENTARY AFFAIRS DEPARTMENT**

THE GUJARAT ACT NO. VI OF 1961

The Gujarat Increase of Stamp Duties Act, 1961

(As modified upto the 31st October, 2006)

[1961 : Guj. VI]

THE GUJARAT INCREASE OF STAMP DUTIES ACT, 1961

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CONTENTS

PREAMBLE

PAGE NO.

SECTIONS.

1. Short title and commencement.
2. Increase in stamp duties.
3. Insertion of new section 11-A in Bom. LX of 1958.
4. Provisions of principal Act so far as not inconsistent to apply
for purposes of this Act.

[1961 : Guj. VI]

GUJARAT ACT NO. VI OF 1961.1

[THE GUJARAT INCREASE OF STAMP DUTIES ACT, 1961.]

[31st March, 1961]

An Act to provide for increase in certain stamp duties leviable under the Bombay Stamp Act, 1958.

It is hereby enacted in the Twelfth Year of the Republic of India as follows :-

1. (1) This Act may be called the Gujarat Increase of Stamp Duties Act, 1961.
(2) It shall come into force on such date as the State Government may by notification in the *Official Gazette* appoint.

Short title and commencement.

Bom. LX of 1958.

2. Notwithstanding anything contained in the Bombay Stamp Act, 1958 hereinafter referred to as "the principal Act"), the amount of the stamp duty chargeable under the principal Act in respect of the instruments mentioned in Schedule I thereof and specified in the Schedule to this Act shall be increased by ten per cent :

Increase in stamp duties.

Provided that when the amount of the increased duty so chargeable on any instrument cannot be expressed in a whole number of *naya paisa* it shall be rounded off to the next higher *naya paisa* if the fraction be half or more, and if the fraction be less than half it shall be disregarded.

3. After section 11 of the principal Act, the following section shall be inserted, namely :-

Insertion of new section 11A in Bom. LX of 1958.

"11 A. Notwithstanding anything contained in the other provisions of this Act, in the case of instruments specified in the Schedule to the Gujarat Increase of Stamp Duties Act, 1961, adhesive stamps may be used to such extent as the State Government may by notification in the *Official Gazette* direct."

Use of adhesive stamps in certain instruments.

Guj. VI of 1961

4. The provisions of the principal Act shall, except in so far as they are inconsistent with anything herein contained, apply for the purposes of this Act.

Provisions of principal Act so far as not inconsistent to apply for purposes of this Act.

[1961 : Guj. VI]

SCHEDULE.

(Vide section 2)

Instruments mentioned in Schedule I to the principal Act and chargeable with increased duty under the entries therein.

- (1) Every Agreement and Memorandum of an agreement chargeable under entry 5.
- (2) Every Bond chargeable under entry 13 and every other instrument chargeable with the same duty as a Bond.
- (3) Every Clearance, List chargeable under any of the entries 19, 20 21, 22 or 23.
- (4) Every Conveyance chargeable under entry 25 and every other instrument chargeable with the same duty as a Conveyance.
- (5) Every Note or Memorandum chargeable under entry 43.

1. For Statement of Objects and Reasons, *See Gujarat Government Gazette, 1961, Part V, Page 208.*